NATIONAL COMPANY LAW APPELLATE TRIBUNAL, PRINCIPAL BENCH, NEW DELHI Company Appeal(AT) No. 11 of 2021

IN THE MATTER OF:

Vipul Ltd & Anr. ...Appellants

Vs

Solitaire Capital India & Ors.

Respondents

Present:

For Appellants: Mr. Sarojanand Jha, Mr. Abhimanyu Bhandari and

Mr. Suraj Malik, Advocates

For Respondents

Mr. Vipul Kumar and Mr. Nakul Mohta, Advocates

for Respondent Nos. 1 & 2

Mr. Gaurav Pachnanda, Sr. Advocate with Mr. Renu Gupta, Advocates for Respondent Nos. 7 &

8.

Mr. Rahul Malhotra and Mr. Himanshi Madan,

Advocates for Respondent No. 9

With Company Appeal(AT) No. 20 of 2021

IN THE MATTER OF:

Karamchand Realtech Pvt. Ltd.

...Appellant

Vs

Solitaire Capital India & Ors.

Respondents

Present:

For Appellant: Mr. Gaurav Pacnanda, Sr. Advocate with Ms. Renu

Gupta Advocate

For Respondents Mr. Vipul Kumar and Mr. Nakul Mohta, Advocates

For Respondent Nos. 1 & 2.

ORDER (Through Virtual Mode)

11.05.2021 Heard learned Counsel for the Appellant. He submits that he has urgency in this matter as Respondent are enjoying interim relief. Therefore, this matter may be heard today.

Learned Counsel for the Respondent submits that the date has already been notified on 21.05.2021 and he has no idea that the matter may be listed today. Therefore, it is requested that the matter be heard on the notified date.

The Appeal be put up for hearing on the notified date on top of the list i.e. 21st May, 2021.

It is noticed that the Appeals are not uploaded on the web site. Ld. Learned Counsel for the parties are directed to ensure that the Memo of Appeals be uploaded on the website.

[Justice Jarat Kumar Jain] Member (Judicial)

> (V.P. Singh) Member(Technical)

Akc/Gc